## GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

## RAJYA SABHA

## **UNSTARRED QUESTION NO. 3299**

TO BE ANSWERED ON 23-03-2018

#### ERROR RATE OF AADHAAR BIOMETRIC AUTHENTICATION

#### 3299. SHRI MANISH GUPTA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there have been any studies on the error rate of Aadhaar biometric authentication;
- (b) if so, the details thereof; and
- (c) the steps taken by Government to ensure that individuals are not denied Government and other services due to errors in biometric authentication outside their control?

### **ANSWER**

# MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS)

- (a) and (b): Biometric authentication accuracy Proof of Concept (PoC) was conducted during 2012 and as per the PoC report accuracy was 98% & 99% for fingerprint authentication and iris authentication respectively.
- (c): Unique Identification Authority of India (UIDAI) provides various modes of authentication viz Demographic, Biometric (Finger Print + IRIS), OTP and Multi-factor authentication. The Service Provider may choose suitable mode(s) of authentication.

As per para 14(1)(i) of Aadhaar (Authentication) Regulation 2016, a requesting entity has to implement exception-handing mechanisms and back-up identity authentication mechanisms to ensure seamless provision of authentication services to Aadhaar number holders.

In addition, DBT Mission, Cabinet Secretariat has issued guidelines dated 19<sup>th</sup> December, 2017 on exception handling for use of Aadhaar in benefit schemes of Government, which inter-alia has stipulated the following mechanism in respect of cases where Aadhaar authentication fails:

- i. Departments and Bank Branches may make provisions for IRIS scanners along with fingerprint scanners, wherever feasible.
- ii. In cases of failure due to lack of connectivity, offline authentication system such as QR code bases coupons, Mobile based OTP or TOTP may be explored.

iii. In all cases where online authentication is not feasible, the benefit/service may be provided on the basis of possession of Aadhaar, after duly recording the transaction in register, to be reviewed and audited periodically.

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